

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 909
ANSWERED ON 27.07.2026

DIGITIZATION OF WAQF PROPERTIES THROUGH WAMSI PORTAL

909. PROF. MANOJ KUMAR JHA

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) the current status of digitization of Waqf properties across all States and Union Territories through WAMSI (Waqf Assets Management System of India) portal;
- (b) the total number of Waqf properties registered and the number of properties identified as encroached upon by private or Government entities;
- (c) the total revenue generated from Waqf properties nationally during the last financial year; and
- (d) the legal and administrative measures proposed to expedite the eviction of illegal encroachments from statutory Waqf lands?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

- (a) The Ministry of Minority Affairs developed and launched the UMEED Central Portal-2025 on 06.06.2025 in accordance with the provisions of Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995, for uploading details of existing waqf and properties dedicated to the waqf, registration of new waqf, and for facilitating the overall management and governance of waqf properties.

As on 21.07.2026, total 7,99,027 waqf properties have been initiated for uploading on the UMEED Central Portal-2025. Out of these, 6,17,192 waqf properties have been validated

and approved by the approver, 91,275 number of waqf properties are pending at various stages of uploading, while 90,560 waqf properties have been rejected during verification. The state-wise number of waqf properties available at various stages of Maker, Checker and Approver are available in public domain on the UMEED Central Portal- 2025 (umeed.minorityaffairs.gov.in).

(b) and (c) As per Section 32 of the UMEED Act, 1995, the general superintendence of all auqaf in a State vests in the Board established or the State. As per section 3-B of the Act, every waqf registered under this Act prior to the commencement of Waqf (Amendment) Act, 2025 has to file inter-alia the details of income and expenses of the waqf properties, details of court cases involved in such waqf properties on the Portal.

As on date, as per information available on the UMEED Central Portal- 2025, total 53,930 encroached waqf properties have been uploaded by the State/UT Waqf Boards. Further, the process of uploading verification and validation of waqf properties data on the portal is an on-going process. Accordingly, the exact number of such cases and the number of cases wherein action has been initiated for eviction of illegal encroachment as well as details of revenue generation of waqf properties can be ascertained only after the completion of the entire process of uploading of details on the Portal.

(d) As per Section 54 of the UMEED Act, 1995, the removal of encroachment from waqf properties has been entrusted to the Chief Executive Officer (CEO) of the Waqf Board. The CEO after conducting an inquiry, satisfying that the property is a waqf property and there has been encroachment, he may make an application to the Tribunal for grant of order for removal of such encroachment. The Tribunal upon receipt of such application, for reasons to be recorded therein, make an order of eviction after giving an opportunity of being heard to the person against whom the application has been made.
